

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

CP(IB) No. 45/Chd/Hry/2024

IN THE MATTER OF:

IDBI Trusteeship Services Limited

...Petitioner/ Financial Creditor

Vs.

Vatika Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Prashant Kumar, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate
Mr. Utkarsh Khatana, Advocate

ORDER

Learned senior counsel appearing for the respondent has raised objections about the maintainability of the present petition and seeks time to file reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 04.06.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM